the definition of Programme as enjoined in Section 2(g) of the Cable Television Networks (Regulation) Act, 1995 can transmit "programme" on its network. The definition of "programme" is as under:

- (i) Exhibition of films, features, dramas, advertisement and serials.
- (ii) Any audio or visual or audio-visual live performance or presentation, and the expression 'programming service' shall be construed accordingly.
- (c) and (d) The Cable Television Networks (Regulation) Act, 1995 does not provide a framework for regulation of local or ground based television channels. With a view to bring in place a regulatory mechanism for these channels, the Ministry has sought recommendations of the Telecom Regulatory Authority of India (TRAI) on 17.01.2013. Among other things, recommendations of TRAI have been sought on the following:
  - Definition of local or ground based channels and their area of operation.
  - Registering authority and registration mechanism including eligibility requirements, fee, terms and conditions etc.
  - Monitoring mechanism.
  - Requirement of security clearance.
  - Transmission of local channels in the Digital Addressable regime etc.

## Showing the territory of the country as part of China

2234. SHRI ARVIND KUMAR SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government is aware that some newspapers particularly Navbharat Times has shown major part of the Indian territory, as part of China in its Mumbai edition dated 20 October, 2012;
  - (b) if so, the details thereof;
  - (c) whether corrigendum has been issued by the said newspapers;
  - (d) if so, the details thereof;
  - (e) if not, the reasons therefor;

- (f) whether Government has taken action under law against the newspapers;
- (g) if so, the details thereof; and
- (h) if not, the reasons for compromising with sovereignty and territorial integrity of the country?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Government has come across an article published in the Mumbai edition of 'Navbharat Times' which had a distorted map of India. The depiction is not in conformity with Survey of India published maps.

(c) to (h) The newspaper has not issued any corrigendum so far. The matter has been brought to the notice of the Press Council of India and the Ministry of Home Affairs for taking necessary action in the matter.

## Ownership rights of media

†2235. SHRI RAM JETHMALANI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that Government has given a responsibility to Telecom Regulatory Authority of India (TRAI) to give suggestions on ownership rights of media in the country;
- (b) if so, the issues related to media ownership on which TRAI has to consider and give recommendations; and
- (c) the shortcomings and circumstances taken into consideration by Government while issuing the order?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c) Ministry has made a reference to the Telecom Regulatory Authority of India (TRAI) on 16th May 2012 on media ownership issues in the broadcasting sector. TRAI has been requested to examine the entire gamut of media ownership issues, and to provide recommendations on vertical as well as horizontal integration within the various segments in the Broadcasting Sector.

In the said reference, the Ministry requested TRAI to re-look at the following issues and make appropriate recommendations:

<sup>†</sup>Original notice of the question was received in Hindi.